

15.35 hrs

"That leave be granted to introduce a Bill further to amend the Muslim Personal Law (Shariat) Application Act, 1937.

COMMITTEE ON PRIVATE MEMBER'S
BILLS AND RESOLUTIONS

FOURTEENTH REPORT

The Motion was adopted

[English]

SHRI P.C. THOMAS (Muvattupuzha): I beg to Move—

SHRI SYED SHAHABUDDIN:
introduce the Bill.

"That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1993."

15. 36 hrs

HIGH COURT OF MANIPUR BILL*

MR. CHAIRMAN: The question is:

[English]

"That the House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1993."

SHRI YAIMA SINGH YUMNAM (Inner Manipur): I beg to move for leave to introduce a Bill to provide for the establishment of a High Court for the State of Manipur.

The Motion was adopted.

MR. CHAIRMAN: The question is:

"The leave be granted to introduce a Bill to provide for the establishment of a High Court for the State of Manipur".

The motion was adopted

15.35 hrs

SHRI YAIMA SINGH YUMNAM:
introduce ** the Bill.

MUSLIM PERSONAL LAW (SHARIAT)
APPLICATION (AMENDMENT) BILL
(AMENDMENT OF SECTION 2)

15.36 1/2 hrs

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): I beg to move for leave to introduce a Bill further to amend the Muslim Personal Law (Shariat) Application Act, 1937.

SPECIAL EDUCATIONAL FACILITIES
(FOR CHILDREN OF PARENTS LIVING
BELOW POVERTY LINE) BILL*

[English]

MR. CHAIRMAN: The question is:

SHRI DILEEP BHAI SANGHANI (Amreli): I beg to move for leave to introduce

** Introduced with the recommendation of the President.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 26.2.1993.